

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 325**  
**46/241-242/ND/2019**

**IN IN THE MATTER OF:**

M/s. Shalini Chawla & Ors. .... Petitioner/Applicant  
Vs.  
M/s. Chintamani Metal Udyog Pvt. Ltd. & Ors. .... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Shubhang Sharma, Adv.  
For the Respondent : Mr. Sourabh Gupta, Puneet Yadav, Advs. For R-2  
& 3

**ORDER**

The parties are directed to complete/bring the pleadings on record, if not already done.

List this matter along with 433/241-242/ND/18 **on**  
**22.07.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay